

**CUSTOMS, EXCISE & SERVICE TAX APPELLATE TRIBUNAL,
WEST ZONAL BENCH : AHMEDABAD**

REGIONAL BENCH - COURT NO. 3

SERVICE TAX Appeal No. 12213 of 2018

[Arising out of Order-in-Original/Appeal No OIA-CCESA-SRT-APPEALS-PS-880-882-2017-18 dated 28.03.2018 passed by Commissioner (Appeal) of Central Excise & ST, Surat-1]

Vipul Ambalal Porwal

.... Appellant

C/o M/s. Nico Extrusions Limited.,
Survey No. 678/1/3 Plot No. 4 Naroli,
SILVASSA, DADRA & NAGAR HAVELI

VERSUS

Commissioner of Central Excise & ST, Daman

.... Respondent

3rd Floor, Adarsh Dham Building, Vapi-Daman Road,
Vapi Opp.Vapi Town Police Station,
Vapi, Gujarat, 396191

APPEARANCE :

Shri Aashish Chauhan, Advocate for the Appellant
Shri R K Bhashkar, Superintendent (AR) for the Respondent

CORAM: HON'BLE MR. RAJU, MEMBER (TECHNICAL)

FINAL ORDER NO. A/11281 / 2020

DATE OF HEARING/ DECISION : 29.10.2020

RAJU :

The appellant filed a request letter to withdraw this appeal as they have opted to avail the "Sabka Vishwas" (Legacy Dispute Resolution) Scheme, 2019.

2. Shri Aashish Chauhan, learned counsel appearing on behalf of the appellant submits that the case has been settled under the above said scheme and the appellant has submitted SVLDR-1 & SVLDR-4 Certificates therefore, he seek withdrawal of appeal.

3. Shri R K Bhashkar, learned Superintendent (Authorized Representative) has no objection in disposal of the appeal as withdrawn.

4. In view of the above position, the appeal is dismissed as withdrawn.

(Dictated and pronounced in the open court)

**(Raju)
Member (Technical)**